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Title: Regarding maintenance/construction of building lying near protected monuments of ASI-Laid.

DR. SUJAY VIKHE PATIL (AHMEDNAGAR): There has been denial of permission to people having buildings or properties near protected monuments of Archaeological Survey of India to construct, alter or modify the existing structure within prohibited area of 100 sm without the approval of ASI under Section 20A of the Ancient Monuments and Archaeological Sites and Remains Act. Due to refusal of permission for maintenance or renovation, several residential buildings have become structurally unsafe and in a dilapidated condition which make them prone to accidents and puts the life of the residents at risk. I request the Government to kindly ensure that necessary directions are given to the concerned department that if proposed construction within prohibited area does not adversely affect the ancient and historical monuments then permission for construction be given and a notification be issued to reduce the distance from 100m to 50 or 25m for allowing construction under Section 20A of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.